

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 2173 of 2010

(Arising out of Order-in-Revision No. 03/2010 dated 10/06/2010 passed by the Commissioner of Central Excise and Customs, Belgaum)

M/s VISWAM TYRES WORKS

NEAR KSRTC BUS STAND, BELLARY ROAD,
SANDUR, 583119. BELLARY DIST AP.

Appellant(s)

VERSUS

**Commissioner of Central Excise,
Customs and Service Tax
BELGAUM**

NO. 71...CLUB ROAD,
CENTRAL EXCISE BUILDING,
BELGAUM, - 590001
KARNATAKA

Respondent(s)

Appearance:

Shri Akbar Basha, Chartered Accountant for the Appellant
Shri P.Rama Holla, Authorised Representative for the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20740 / 2020

Date of Hearing: 19/10/2020

Date of Decision: 19/10/2020

AS PER BENCH

Learned Consultant for the appellants submits that the appellants have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and discharge certificate has also been issued by the Designated Committee, which has also been

produced on record. In view of the discharge certificate, the present appeal is dismissed as deemed to be withdrawn.

(Order pronounced in Open Court on **19/10/2020**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

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